

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification.

Jammu, 19th of January, 2022.

S.O. 21 .— In exercise of powers conferred by section 3 of the Prevention of Corruption Act, 1988 and in partial modification of notification S.O. 119, dated 07-04-2021, the Government hereby appoints Sh. Ramesh Kumar Wattal, (District Judge Super Time Scale) as Special Judge, Anti-corruption, Jammu for exercising powers within the territorial jurisdiction of Court of Special Judge, Anti-corruption (CBI cases), Jammu for trial of offences specified in section 4 of the said Act.

By order of the Government of Jammu and Kashmir.

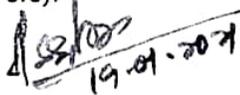
Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/8/2022-10

Dated: 19-01-2022.

Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Principal Secretary to Government, Home Department.
3. Principal Secretary to Government, General Administration Department.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Director General of Police, J&K, Jammu.
6. Registrar General, High Court of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 684/RG/GS dated 18.01.2022.
7. Concerned Judicial Officer.
8. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh at Jammu.
9. Director Anti Corruption Bureau, J&K, Jammu.
10. Director, Archeology, Archives and Museums, J&K, Srinagar.
11. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
12. In-charge Website, Department of Law, Justice & PA.
13. S.O Section, Department of LJ&PA (w. 7. s.c).
14. Concerned file.


(Ashish Gupta)

Additional Secretary to Government